

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA/2667/2023 IA/2095/2023 IN C.P. (IB)/1379(MB)2020

IN THE MATTER OF

State Bank of India

VS

Euro Multivision Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Samuel on behalf of Adv. Prashant Phople

For the RP in both I.A.s: Adv. Amit Tungare (PH)

For the Respondent No. 2 in IA/2667/2023: Adv. Jill Rodricks (PH)

For the Respondents in IA/2095/2023: Adv. Simran Kasat (PH)

ORDER

I.A. 2667/2023

Adv. Samuel appearing on behalf of the Advocate of the Applicant Mr. Prashant Phople submits that the Counsel is not well and thus he prays for short adjournment. In view of the submission made, adjourned to **26.04.2024**.

I.A. 2095/2023

The Ld. Counsel for the RP prays for short adjournment so as to enable him to file a short synopsis. In view of the request made, adjourned to **26.04.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)